

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:648
ANSWERED ON:27.07.2000
BIFURCATION OF DISTRICTS COURTS
PRABHUNATH SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

to the answer given to USQ 1988 dated December 13, 1999 regarding bifurcation of district courts and state;

- (a) whether, the modalities of bifurcation of Delhi District Courts have since been worked out;
- (b) if so, the time by which the courts are likely to be bifurcated;
- (c) the sites, where these courts are to be located, have been identified;
- (d) if so, the details thereof;
- (e) the procedure for selection of subordinate court staff in the district courts and the reasons for the staff not being selected through Staff Selection Commission or Delhi Subordinate Selection Board;
- (f) the number of posts lying vacant in subordinate courts, category-wise; and
- (g) the steps taken by the Government to fill up these posts?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) :

(a) Yes, Sir.

(b) The modalities of bifurcation of Districts Courts in NCT of Delhi have since been worked out and are likely to be implemented by 16th August 2000, as per the time frame fixed by the Supreme Court of India in its judgement dated 1.5.2000 passed in re : Delhi Judicial Service Association (Regd.) Vs. Union of India and Ors.

(c) and (d) The sites at Bhairo Road, Rohini, Saket and Dwarka have been identified for construction of these courts by Govt. of NCT of Delhi in consultation with the Delhi High Court.

(e) to (g) The information is being collected from the Govt. of NCT of Delhi/the Delhi High Court and will be laid on the Table of the House.